

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

ORIGINAL APPLICATION NUMBER 1638 OF 2004
ALLAHABAD, THIS THE 18th DAY OF JANUARY, 2005

HON'BLE MR. JUSTICE S. R. SINGH, VICE-CHAIRMAN
HON'BLE MR. S. C. CHAUHAN, MEMBER (A)

1. Brij Lal aged about 50 years son of Late Mata Prasad
r/o 108-A Out House Loco Colony, N.C. Railway, Allahabad
2. Subhash aged about 47 years son of Sri Tirsu,
r/o village Devghat Dhussa Post-Pipal Gaon,
District-Allahabad.
3. Ram Dutt aged about 53 years son of Shri Sriram
Bisal, R/o Q.No.1076 out House, Loco, Colony, Allahabad.
4. Rama Kant aged about 54 years son of Laloo,
R/o Q.No.75/1 O H B, Out House, Loco Colony, Allahabad.
5. Ram Dulare aged about 48 years son of Shri Bansi Lal,
R/o D.O.A. Ground Out House, D, Allahabad.
6. Aley Mohd. aged about 57 years son of Aley Aba,
r/o 1/14 E.W.S. Double Store Pritam Nagar, Colony
Allahabad.

.....Applicants

(By Advocate : Shri B.N. Singh)

V E R S U S

1. Union of India through General Manager,
North Central Railway, Allahabad.
2. Divisional Railway Manager,
North Central Railway, Allahabad.
3. Assistant Manager Engineer (H.Q.)
North Central Railway, Allahabad.

.....Respondents

(By Advocate : Shri A.K. Gaur)

O R D E R

By Hon'ble Mr. Justice S.R.Singh, V.C.

and perused the O.A.
Heard counsel for the parties. / M.A. No.5738/04

DRG

seeking permission to join together is allowed. The applicants are permitted to join in a single application.

2. It is not disputed that facts of this case are similar to those of O.A. No.1354/2003 KharGattu and Ors. Vs. Union of India and Ors. decided on 11.11.2003. We are therefore of the view that it would meet the ends of justice that if the original application is disposed off finally in terms of the directions given by this Tribunal in aforesaid mentioned case. It has been submitted by the counsel for the applicant that the competent authority not only disposed off the representation but implemented the order passed on the representation of the applicant.

3. Accordingly, the Original Application is disposed off with liberty to the applicants to make representation before the second respondent who shall, on receipt of the representations, consider and dispose it off in accordance with law after taking into reckoning the decision that may be referred to in the representation of the applicants. The ~~decision in the~~ matter shall be taken within a period of 3 months from the date of receipt of a copy of the representations along with the copy of this order and the decision, the applicant want to rely on, in support of his contention.

4. There shall be no order as to costs.

Shukla
A.M.

1
V.C.

shukla/-